

required for setting up of private hospitals/nursing homes; and

(c) the steps taken to ensure that the rates are adhered to in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D.K. THARA DEVI SIDDHARTHA): (a) The number of private and voluntary organisation hospitals as on 1.1.1989, 1.1.1990 & 1.1.1991 in the country are as under:-

<i>Year</i>	<i>No. of hospitals</i>
1.1.1989	6341
1.1.1990	6469
1.1.1991	6666

(b) Adequate provisions exist in Nursing Homes Acts in respect of minimum infra-structural facilities required for setting of private hospitals/nursing homes. However, Nursing Homes Act etc. vary from State to State.

(c) There is no law to regulate the fees charged by private hospitals/nursing homes.

Downgrading of Pundunagaram Station

4206. SHRI V.S. VIJAYARAGHAVAN: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is any proposal to downgrade the Pundunagaram railway station in Kerala by Madurai Divisional Authority;

(b) if so, the reasons therefor;

(c) whether any protests have been reported against this move; and

(d) if so, steps taken/proposed by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) No, Sir.

(b) Does not arise.

(c) One representation was received that this station should not be converted.

(d) At present there is no proposal to convert Pundunagaram block station into a flag station.

[*Translation*]

Demand of Workers at Moradabad Division

4207. DR. S.P. YADV:
SHRI SANTOSH KUMAR
GANGWAR:
SHRI HARIKEWAL PRASAD:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the divisional headquarter, Moradabad have received complaints regarding theft, fake recruitments and corruption etc.;

(b) if so, the details thereof; and

(c) the action being taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MAL-LIKARJUN): (a) to (c). Some casual labour were offered appointments in the year 1988. Subsequently, it came to light that quite a few of these casual labour had been appointed on the basis of forged certificates. Appropriate disciplinary action is being taken against those involved.